

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 167 OF 2015 & IA NO. 271 OF 2015,**  
**APPEAL NO. 159 OF 2015 & IA NO. 255 OF 2015 AND**  
**APPEAL NO. 160 OF 2015 & IA NO. 257 OF 2015**

**Dated: 13<sup>th</sup> December, 2017**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**APPEAL NO. 167 OF 2015 & IA NO. 271 OF 2015**

**In the matter of:**

<b>M/s Responce Renewable Energy Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Bihar Electricity Regulatory Commission &amp; Anr.</b>	...	<b>Respondent(s)</b>

**APPEAL NO. 159 OF 2015 & IA NO. 255 OF 2015**

**In the matter of:**

<b>Sri Avantika Contractors (I) Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Bihar Electricity Regulatory Commission &amp; Anr.</b>	...	<b>Respondent(s)</b>

**APPEAL NO. 160 OF 2015 & IA NO. 257 OF 2015**

**In the matter of:**

<b>M/s Glatt Solutions Pvt. Ltd.</b>	...	<b>Appellant(s)</b>
<b>Vs.</b>		
<b>Bihar Electricity Regulatory Commission &amp; Anr.</b>	...	<b>Respondent(s)</b>

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
 Ms. Ranjitha Ramachandran  
 Ms. Poorva Saigal

Counsel for the Respondent(s) : Mr. R.B. Sharma for R-2  
*[In A.No. 159 of 2015]*

**ORDER**

The learned counsel, Mr. R.B. Sharma, appearing for the second Respondent in Appeal No. 159 of 2015, undertakes to appear on behalf of the second Respondent in Appeal No. 167 of 2015 and Appeal No. 160 of 2015 and takes notice on that. He prays for four week's time to file his Vakalatnama as well as reply to the Appeals on behalf of the second Respondent in Appeal No. 167 of 2015 and Appeal No. 160 of 2015 after duly serving copy on the other side.

Submission made by the learned counsel, Mr. R.B. Sharma, appearing for the second Respondent, at supra, place on record.

The learned counsel appearing for the second Respondent is permitted to file his Vakalatnama as well as reply to the Appeals on behalf of the second Respondent in Appeal No. 167 of 2015 and Appeal No. 160 of 2015 within four weeks from today, as requested, after duly serving copy on the other side.

Thereafter, rejoinder, if any, may be filed by the learned counsel appearing for the Appellant within two weeks after duly serving copy on the other side.

Post this matter on 23.02.2018, as agreed by the learned counsel appearing for the parties.

**(S.D. Dubey)**  
**Technical Member**

**(Justice N.K. Patil)**  
**Judicial Member**

*js/vt*